

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**O.A No. 2876/2019**

This the 26<sup>th</sup> day of September, 2019

**Hon'ble Mr. R.N. Singh, Member (J)  
Hon'ble Ms. Aradhana Johri, Member (A)**

Ct. Birbal No. 10636/PCR (Now 1241/C)  
Aged 45 years, Constable (Exe)  
S/o. Sh. Ratna Ram,  
R/o. Village & P.O. Biraniya,  
Distt. Sikar, Rajasthan. ...Applicant

(By Advocate : Mr. G. S. Rana)

Versus

Commissioner of Police, Delhi  
Police Head Qrs. Of Delhi Police,  
New Delhi-110 002. ...Respondents

(By Advocate : Ms. Esha Mazumdar)

**ORDER (ORAL)**

**Hon'ble Mr. R.N. Singh, Member (J):**

Heard learned counsel for the applicant. The applicant who is working as Constable under the respondents has filed the present application under Section 19 of the Administrative Tribunals Act, 1985 praying for a direction to the respondents to consider his representation and dispose of the same under intimation to him. Learned counsel for applicant submits that the applicant has preferred a representation dated 07.09.2017 (Annexure A/8) praying therein for a direction to all concerned officials

to remove all adverse entries from his service record. The learned counsel for the applicant submits that if such prayer of the applicant is acceded to by the respondent, the applicant may be in a position to earn the final upgradation/carrier progression. He further submits that the matter is pending consideration of the respondent as would be evident from the internal communication dated 05.10.2018 (Annexure A/1).

2. Issue notice to the respondents.

3. Ms. Esha Mazumdar, learned standing counsel for respondents accepts notice.

4. In view of the fact that from the letter dated 05.10.2018 it is evident that the additional Deputy Commissioner of Police, Central District Delhi has requested the Deputy Commissioner of Police Establishment, New Delhi for necessary advice for disposing of the representation of the applicant, we are of the considered view that in case the present O.A is disposed of at this very stage with a direction to the respondents to take a final view on the representation of the applicant, by passing a speaking order in a time bound manner, no prejudice shall be caused to the respondents.

5. In view of the aforesaid, without going into the merits of the case, the O.A is disposed of with a direction to the respondent to consider the representation of the applicant and to dispose of the same by passing a reasoned and speaking order, as per rules and law within eight weeks from the date of receipt of a certified copy of this order. No costs.

(Aradhana Johri)  
Member (A)

(R. N. Singh)  
Member (J)

/Mbt/